

3

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : TCP/104/(IB)/2017
NAME OF THE PETITIONER(S) : EMGEE INFRASTRUCTURE HOLDINGS I PVT LTD
NAME OF THE RESPONDENT(S) : DDR PROPERTY DEVELOPERS & BUILDERS P LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. ANIRUDH KRISHNAN

Counsel for Petitioner



ORDER

Counsel for petitioner present. He submitted that in the proceedings under section 138 of Negotiable Instruments Act, initiated against the Respondent, order has been passed in their favour. He further submitted that the order has been challenged by the Respondent before the Appellate Court. Final arguments in the matter were heard and order has been reserved. Therefore, he prayed ^{for} time to report the same. At request, time is enlarged. Put up on 21.07.2017.

2/

S. V. Vijayaraghavan.
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)